

REVISED

ITEM NO.7

COURT NO.14

SECTION XI

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 31497/2014

(Arising out of impugned final judgment and order dated 24-02-2012 in FA No. 810/1984 passed by the High Court Of Judicature At Allahabad)

MEHENDRA PANDIT (D) THRO. HIS LRS BADRI PANDEY      Petitioner(s)

VERSUS

BABUA KOERI (D) & ORS.      Respondent(s)

(IA No. 1/2014 - CONDONATION OF DELAY IN FILING)

WITH

SLP(C) No. 10430/2016 (XI)

Date : 19-05-2023 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI  
HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s) Mr. Akhilesh Kumar Pandey, AOR  
Mrs. Shalini Chandra, Adv.  
Mr. Abhishek Kumar Pandey, Adv.

Mr. Samant Singh, Adv.  
Mr. Rajeev Singh, AOR

For Respondent(s) Mr. S. R.singh, Sr. Adv.  
Mr. Gaurav Lomes, Adv.  
Ms. Asha Gopalan Nair, AOR  
Ms. Nivedita Nair, Adv.  
Mr. Prithvi Yadav, Adv.  
Ms. Ashwarya Singh, Adv.

Mr. Akhilesh Kumar Pandey, AOR  
Mrs. Shalini Chandra, Adv.  
Mr. Abhishek Kumar Pandey, Adv.

Mr. Rajeev Singh, AOR

UPON hearing the counsel the Court made the following  
O R D E R

I.A.No. 47042 OF 2023 IN SLP(C) NO. 31497/2014

Application for deletion of Respondent No. 14(i) from the array of parties is allowed at the risk of the petitioner(s).

Amended memo of parties be filed within two weeks.

I. A. No. 47044, 47047, 47049 OF 2023 IN SLP(C) NO.31497/2014

Application for setting aside abatement is allowed.

Delay in filing the application for substitution is condoned and the application for substitution to bring on record the LRs of deceased Respondent No. 1 is allowed.

Amended memo of parties be filed within two weeks.

Issue notice on the proposed legal heirs.

I. A. No. 47654/2023 IN SLP 10430 OF 2016

Application for deletion of Petitioner No. 8(i) from the array of parties is allowed.

Amended memo of parties be filed within two weeks.

I. A.No. DIARY NO. 47640/2023, I.A. No. DIARY NO.47643/2023 and

I.A. DIARY NO.47642/2023 IN SLP 10430 OF 2016

Application for setting aside abatement in filing substitution to bring on record the LRs of deceased Respondent No. 1 is allowed.

Delay in filing the application for setting aside abatement is condoned and the application for substitution is allowed.

Amended memo of parties be filed within two weeks.

Issue notice on the proposed legal heirs.

**List the Special Leave Petitions in the month of August, 2023.**

**(JAYANT KUMAR ARORA)**  
**ASTT. REGISTRAR-cum-PS**

**(VIRENDER SINGH)**  
**BRANCH OFFICER**